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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 42/7/NCLT/AHM/2017**



Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.07.2017**

Name of the Company: Spectrum TrimpeX Pvt. Ltd.  
V/s.  
Anil Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Rahil P. Jain	Advocate	Petitioner	
2.	KUNAL J. VYAS	ADVOCATE	RESPONDENT	

**ORDER**

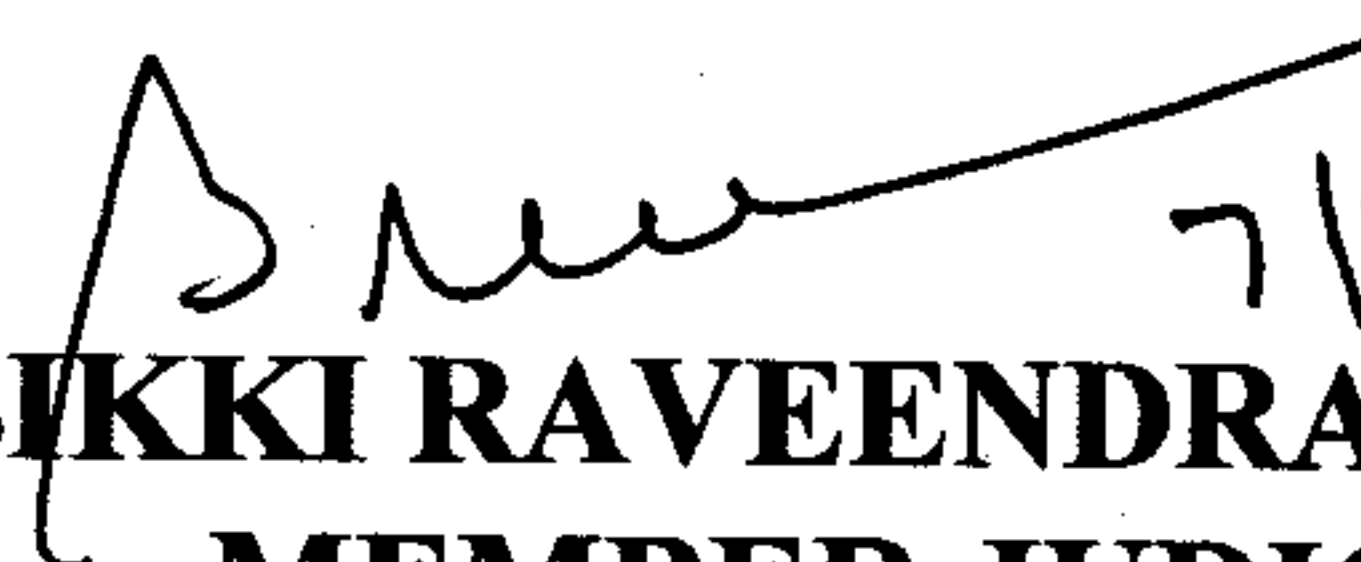
Learned Advocate Mr. Rahil Jain present for Financial Creditor/ Petitioner. Learned Advocate Mr. Kunal Vyas present for Respondent.

Learned Advocate Mr. Kunal Vyas filed Vakalatnama for Respondent.

Letter of proof of service of petition on Respondent filed.

Petitioner served copy of petition on Respondent Counsel.

For objections and hearing, list the matter on 10.07.2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 7th day of July, 2017.